

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

M.A.NO.227 of 1995 in O.A.1077 of 1993.

Between

Dated: 23.8.95

Pious George

...

Applicant

And

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Railway, Railnilayam, Secunderabad.

... Respondents

Counsel for the Applicant : Sri. K.V.R.Pantulu

Counsel for the Respondents : Sri. D.Gopala Rao, SC for Rlys.

CORAM:

Hon'ble Mr. A.B.Gorathi, Administrative Member

Contd: ... 2/-

Copy to:-

1. The General Manager, South Central Railway, Railnilayam, Secunderabad.
2. The Chief Personnel Officer, S.C.Rly, Railnilayam, Secunderabad.
3. One copy to Sri. K.V.R.Pantulu, advocate, CAT, Hyd.
4. One copy to Sri. D.Gopala Rao, SC for Rlys, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

sent on

M.A. 227/95 in
D.A. 1077/93.

Dt. of Decision : 23-08-95.

ORDER

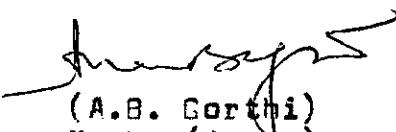
1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

This MA contains a prayer for a direction to the respondents to comply with our order dated 7th September 1993 in OA.No. 1077/93. In that order a direction was given to the respondents "to settle the issue regarding the resignation of the applicant within three months" from the date of receipt of ~~this order~~ ^{the said}. It is now stated in the MA that the offer of resignation by the applicant is yet to be accepted by the respondents despite the fact that the applicant had deposited a sum of Rs. 27,637-00/-.

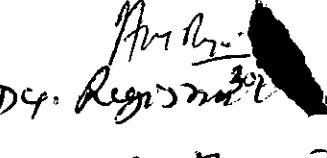
2. Learned standing counsel for the respondents states that the applicant in fact was required to deposit Rs.29,990/- In this context the applicant had explained that according to him no further amount was due to be deposited.

3. The actual amount to be deposited/surrendered by the applicant can be resolved by the respondents after proper examination of the issue. For that purpose alone, they ought not to have deferred settlement of the issue of resignation, particularly when there was a clear direction by the Tribunal that it should be so settled within a period of 3 months.

4. In view of the above the MA is disposed of with a direction to the respondents to settle the issue of resignation of the applicant within one month from the date of receipt of this order. ^{Within} ~~Any~~ amount due from the applicant could be recovered from the amounts due to him in accordance with the relevant rules/instructions. No costs.


(A.B. Gorthi)
Member (Admn.)

Dated : The 23rd August 1995.
(Dictated in Open Court)


D.Y. Regd. No. 3
Cmtd. - 3

TYPED BY

M.A. 227/95
DA-1077/93

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

HON'BLE MR. A.B. GORTHI, ADMINISTRATIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED: 23.8.1995.

IN

O.A.NO.

1077/93

T.A.NO.

(W.P.NO.)

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED/REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

No Spare Copy
(6)

